The Goa, Daman and Diu (Extension of The Indian Majority Act) Act, 1966

Act 4 of 1966

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GOVERNMENT OF GOA, DAMAN AND DIU
Legislature Department

LA/1040/1966

The following Act passed by the Legislative Assembly of Goa, Daman and Diu
received the Assent of the President of India on the 10th May, 1966, and is hereby
published for general information.

The Goa, Daman and Diu (Extension of the Indian Majority Act)
Act, 1966
(No. 4 of 1966) [10th May, 1966]

an Act to provide for the extension of the Indian Majority Act, 1875 to the Union
Territory of Goa, Daman and Diu.

Be it enacted by the Legislative Assembly of Goa, Daman and Diu in the Seventeenth
Year of the Republic of India as follows:—

1. Short title, extent and commencement.— (1) This Act may be called the Goa,

(2) It extends to the whole of the Union Territory of Goa, Daman and Diu.

(3) It is came into force on 1-7-1966.

2. Extension of Central Act 9 of 1875.— As from the commencement of this Act, the
Indian Majority Act, 1875, shall extend to, and be in force in the Union Territory of Goa,
Daman and Diu, subject to the modification that in section 1 thereof, the words “and it
shall come into force and have effect only on the expiration of three months from the passing thereof” shall be omitted.

3. **Repeal.**— Any law in force immediately before the commencement of this Act in the Union Territory of Goa, Daman and Diu or any area thereof, corresponding to the Act extended by section 2 shall stand repealed as from such commencement.

Secretariat
Panjim,
May 17, 1966.

P. B. VENKATASUBRAMANIAN,
Secretary to the Government of Goa,
Daman and Diu.